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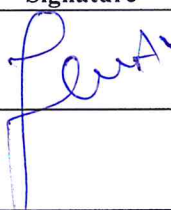
NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

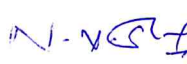
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.09.2017. AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.177/9/HDB//2017
NAME OF THE COMPANY	KPR Industries (India) Limited
NAME OF THE PETITIONER(S)	Crompton Greaves Consumers Electricals Limited
NAME OF THE RESPONDENT(S)	KPR Industries (India) Limited
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Hemant Daswani	Advocate	9989333044	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
N.V. Shravan Kumar	Advocate	9866 774 739	

Heard Shri Hemant Daswani, Learned Counsel for the Petitioner and Shri N.V. Shravan Kumar, Learned Counsel for the Respondent / Corporate Debtor.

The Learned Counsel for Corporate Debtor refuted the demand notice as it is not in order as per IBC and the Operational Creditor would recommend the name of the IRP by 27.9.2017.

Orders reserved.


Member (T)


MEMBER (J)